

**IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR  
BEFORE  
HON'BLE SHRI JUSTICE G. S. AHLUWALIA  
ON THE 5<sup>th</sup> OF AUGUST, 2024  
WRIT PETITION No. 26763 of 2018  
*AABID HUSSAIN*  
*Versus*  
**THE UNION OF INDIA AND OTHERS****

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**Appearance:**

*Petitioner is present in person.*

*Shri Devesh Bhojne – Advocate for respondents No.1 and 2.*

*Ms. Neha Singh Baghel – Proxy counsel on behalf of Ms. Kanak Gaharwar – Advocate for respondent No.3.*

*Shri Anoop Nair – Senior Advocate with Ms. Disha Rohitas – Advocate for respondents No.4 and 5.*

*Shri Praveen Dubey – Advocate for respondents No.60 and 61.*

*None for other respondents.*

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**ORDER**

A preliminary objection was raised by counsel for respondents that with passage of time, the voter list has been renewed and unless and until the same is challenged, the petitioner cannot succeed in the present petition.

2. It is submitted by the petitioner that since new voter list has not been prepared in accordance with law therefore, it should not be taken on record.

3. This Court could not understand the real meaning behind the submissions made by the petitioner, therefore, he was requested to explain that in case if the new list is not taken on record, then whether it would automatically stand nullified or not and if the list, which was

challenged in this petition, is no more in existence, then whether this Court can quash the same or not?

4. Although the petitioner submitted that with preparation of new voter list, the old voter list would stand merged in the new voter list but insisted that it should not be taken on record.

5. Heard the learned counsel for the parties.

6. It is the case of petitioner that names of some encroachers have been included in the voter list. Although the petitioner did not disclose his locus because it was his contention that he was never interested in contesting any election but the crux of the matter is that the voter list, which was challenged, is no more in existence and now a new voter list has come into existence and in spite of preliminary objection raised by counsel for respondents, petitioner is not interested to amend the petition.

7. Accordingly, this Court is of considered opinion that by efflux of time, nothing survives in the present petition.

8. It is, accordingly, **dismissed as infructuous.**

(G.S. AHLUWALIA)  
JUDGE

SR\*